

- (1) G.S.R. 658(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

- (2) G.S.R. 659(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Madras Export Processing Zone for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

[Placed in Library. See No. L.T. 1409/85]

11.15 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd August, 1985, agreed without any amendment to the Government Savings Laws (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th August, 1985.”

11.17 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Fifth Report

SHRI E. AYYAPU REDDY (Kurnool) : Sir, I beg to present the Fifth Report (Hindi and English versions) of Public Accounts Committee on Action Taken by Government on the recommendations contained in the 196th Report of the Committee (7th Lok Sabha) regarding delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.

LOKPAL BILL*

[English]

MR. SPEAKER : Now, Mr. Asoke Sen may move for leave to introduce the Bill.

(Interruptions)

PROF. MADHU DANAVATE (Rajapur) : They have diluted the Bill. The Prime Minister has gone, Members of Parliament have gone, the Chief Minister has gone, the Governors have gone.

AN HON. MEMBER : Then who is remaining ?

MR. SPEAKER : Lots of them.

(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.

*Published in the Gazette of India extra ordinary, Pt. II 2, Section 2 dated 26-8-85.